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SLP(C)No. 10155 OF 2003
ITEM No.41

Court No. 1

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.10155/2003
(From the judgement and order dated 24/04/2003 in FA 186/02
of The HIGH COURT OF BOMBAY AT AURANGABAD)

LALCHAND MANAKCHAND MEHTA

Petitioner (s)

VERSUS

NEELAMCHAND HARAKCHAND MEHTA & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for substitution of L.Rs of the deceased respondent-2)

Date : 31/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)M/s Gourav Agarwal,Joseph Pookkatt,
Prashant Kumar,Advs.

For Respondent (s)

Mr. C.G. Solshe,Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to file rejoinder affidavit.

[Naresh Kumar]

AR-cum-PS

[Janki Bhatia]

Court Master